NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1011 of 2019

IN THE MATTER OF:

Reliance Asset Reconstruction Company Limited ...Appellant

Versus

Hotel Poonja International Private Limited ...Respondent

Present:

For Appellant: Mrs. Usha Singh and Mr. Vipin Meena for Advocates for ARC
For Respondent: Mr. Sanjay R. Hegde, Senior Advocate
Mr. Abdul Azeem Kalebudde, Advocate

O R D E R

16.01.2020 Heard both the sides. '**Judgement is reserved**'.

The Learned Counsel for the respective parties are directed to file Written Submissions containing not more than 3 pages, by 20th January, 2020.

[Justice Venugopal M.]
Member (Judicial)

[V. .P Singh]
Member (Technical)

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